

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TRANSAFE SERVICES LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	TRANSAFE SERVICES LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	15/10/1990
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies - Kolkata
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U28992WB1990PLC050028
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Balmer Lawrie House (Rear Building), 6th Floor, 21, N.S. Road, Kolkata, WB 700001, IN.
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Order delivered: 21/11/2019
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	19 th May, 2020 (Being 180 days from the commencement of CIRP)
8.	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	MR. Anil Agarwal Registration No. IBBI/IPA-001/IP-P00270/2017-18/10514
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Unit No 508, 5th Floor, 1865, Rajdanga Main Road, Kolkata, West Bengal 700107 EMAIL- anil@dvaonline.in
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO. 9.	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society, Ground Floor, 15B, Ballygunge Circular Road, Kolkata- 700019 EMAIL- transafe@aaainsolvency.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	06 th December, 2019



12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	NA

FOR THE ATTENTION OF THE CREDITORS OF **TRANSFAE SERVICES LIMITED**

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of **TRANSFAE SERVICES LIMITED** on 21/11/2019 (Copy of Order received on 22/11/2019).

The creditors of **TRANSFAE SERVICES LIMITED** are hereby called upon to submit their claims with proof on or before **06/12/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/downloadform.html under the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


ANIL AGARWAL

Insolvency Professional

AAA Insolvency Professionals LLP

Registration No.: **IBBI/IPA-001/IP-P00270/2017-18/10514**

Date: 23/11/2019

Place: Kolkata

